

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Jaipur Bench, Jaipur

ORDER SHEET

Application No. RA 35/94 of 199 .

Applicant(s) R. M. Sani

Respondent(s) Govt.

Advocate for Applicant(s)

Advocate for Respondent(s)

Notes of the Registry

Orders of the Tribunal

16.9.94

Advocates are not attending the court today taking into consideration the incident which has taken place in the Allahabad High Court and there are no two opinions on that point. They have also welcomed the action taken by the Hon'ble Supreme Court and there is no grudge on that point.

In the light of the non-appearance of the advocate, the cases listed today have been adjourned on the date mentioned in the case file.

Put up for admission/direction on 21.9.94 in chamber of Hon'ble V.C. at 2.15 PM.

B. K. Choudhary
B.O.

(Court Master)

21.9.94

Sh. Parag Bhandari, counsel for the applicant.

Heard the learned counsel for the applicant. The statement made at the bar was not correct and on the basis of the statement made at the bar, the CA was decided.

In the facts and circumstances, the order dated 7.4.94 is recalled and the CA is restored to its original position and may be listed for hearing on 5.10.94.

RA stands disposed of accordingly.

copy sent to
the app. on
21.9.94

J. L. Mehta
J.L. Mehta
V.C.